

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5736 of 2020

Anarwa Devi @ Fulmati Devi ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Kamdeo Pandey, Advocate
For the State : Mr. Satish Prasad, A.P.P.

Order No. 02

Dated 10th September, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 27 of 2020 and S.T. No. 72 of 2020 arising out of Dhanwar P.S. Case No. 228 of 2016 (G.R. No. 2666 of 2016).

The marriage of the daughter of the informant was solemnized with Mithilesh Yadav about 7 months back. It is alleged that there was a demand of a motorcycle and cash of Rs. 01 Lakh and on non-fulfillment of which she was subjected to torture. It has further been alleged that the ultimately she was done to death.

The petitioner appears to be the mother-in-law of the deceased and the allegations are general and omnibus in nature. The father-in-law of the deceased, namely, Munshi Yadav has already been acquitted by the learned trial. The petitioner is in custody since 13.11.2019.

Regard being had to the aforesaid facts, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Giridih in connection with S.T. No. 27 of 2020 and S.T. No. 72 of 2020 arising out of Dhanwar P.S. Case No. 228 of 2016 (G.R. No. 2666 of 2016).

(RONGON MUKHOPADHYAY,J.)